

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

DA No. 39 of 1995

Tuesday, this the 10th day of January, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. P Pankajakshan,  
Motor Vehicle Driver,  
Railway Claims Tribunal,  
Ernakulam. .. Applicant

By Advocate Mr.P Santhoshkumar

Vs.

1. Union of India represented by  
the General Manager,  
Southern Railway, Madras.  
2. The Chief Personnel Officer,  
Southern Railway,  
Madras.  
3. The Divisional Personnel Officer,  
Southern Railway,  
Thiruvananthapuram. .. Respondents

By Advocate Mr. TPM Ibrahim Khan, Senior Central Government  
Standing Counsel

ORDER

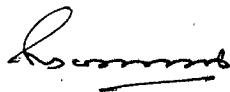
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a direction to depute him for Diesel  
Conversion Course. Whether he is eligible to be deputed or  
not, can be ascertained only by a fact adjudication. Such  
fact adjudication must be made at the departmental level.  
Applicant may make a representation in this behalf before  
second respondent Chief Personnel Officer. If such a repre-  
sentation is made by him, a final decision will be made thereon  
within two months of the date of receipt of the represent-  
ation.

2. With these directions we dispose of the application.

No costs.

Dated the 10th January, 1995



SP BISWAS  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN